

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.75128 of 2019

[Arising out of Order-in-Appeal No.250/SKS/BOL/ST/2018-19 dated 08.06.2018 passed by Additional Director General (Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata]

M/s Durgapur Enterprises

Rabindrapally, P.O. ABL (Township), Dist.-Bardhaman Paschim, Durgapur

Appellant

VERSUS

Commr. of Central Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, W.B., Pin-731204

Respondent

Appearance:

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75619/2020

DATE OF E-HEARING : 19.11.2020

DATE OF DECISION : 19.11.2020

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Surya Alloy Industries Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Pronounced in the open Court)

Sd/

(P.K.Choudhary)
Member (Judicial)

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